

In the National company Law Tribunal
Registrar

C.P No. 737/2014

SECTION OF THE COMPANIES ACT: 560 (6)

In the matter of:

M/s. Walter Bushnell Pharama Pvt. Ltd.

..... **Petitioner**

VS.

Registrar of Companies

..... **Respondent**

Order delivered on 10.11.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Shri M. Abubakr Pandit, Advocate

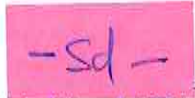
For the Respondent (s) : None Appeared

ORDER

The Hon'ble Bench vide order dated 1.9.2017 imposed cost of Rs. 10,000 on petitioner and directed to deposit in the Prime Minister's National Relief Fund within two weeks. Learned Counsel for the petitioner deposited the cost of Rs. 10,000 on 26.9.2017, which is a delay of 12 days. As per the directions of Bench the petitioner has filed rejoinder on 3.11.2017 alongwith an application for condonation of delay in depositing the cost.

The counsel for the petitioner submitted that there is marriage in the family of main counsel therefore, he requires four week's time for arguments.

List the matter before the Hon'ble Principal Bench on 8.12.2017.


(Shiv Ram Bairwa)
Registrar